

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 161
TO BE ANSWERED ON 21.06.2019

Awareness of Environmental Issue

161. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the efforts being made by the Government to promote awareness among people regarding various environmental issues/concerns;
- (b) whether the Government has taken any steps to compensate and assess the damage caused to environment due to infrastructure development works;
- (c) if so, the details thereof; and
- (d) the details of the cases registered in National Green Tribunal (NGT) in this regard during the last three years in the country including in Bundelkhand?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

(a) This Ministry has an ongoing Environment Education, Awareness and Training scheme with the objective to promote environmental awareness among all sections of the society and to mobilize people's participation for conservation of environment. Notable initiatives under the scheme include:

A network of about one lakh 'Ecoclubs' have been established in schools and colleges across the country under the National Green Corps programme.

The Green Good Deeds (GGDs)- A social movement to bring about mass environment awareness in the society at all levels.

Under the National Nature Camping Programme, nature camps are organized for school students in protected areas (Wildlife Sanctuaries, National Parks, etc.).

Trainings are provided to teachers and students on various environmental issues viz. biodiversity conservation, pollution, waste management, etc. through capacity building programmes.

(b) & (c): Various infrastructure development projects, amongst other categories of projects, are required to obtain a prior environmental clearance under the provisions of the Environment Impact Assessment (EIA) Notification, 2006 as amended from time to time. The project appraisal is preceded by formulation of a detailed EIA report, which caters to the

likely impact on environment and mitigation measures related to land, air, water, flora and fauna, etc. The projects are, thereafter, appraised by an Expert Committee before grant of Clearance, which also stipulate various environmental safeguards and conditions. The Environmental Clearance also has a provision for earmarking funds under the Corporate Environmental Responsibility (CER) for identified activities in and around the project site to further the cause of environment protection.

(d): About 145 cases related to infrastructure development projects have been registered in the National Green Tribunal (NGT) during last three years, including projects in Bundelkhand.
